IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.64209 of 2025

Arising Out of PS. Case No.-286 Year-2024 Thana- MINAPUR District- Muzaffarpur

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1. Ritesh Anand S/o Garib Nath Chaudhary R/o Village - Raghopur, P.S - Minapur, District - Muzaffarpur
2. Shankar Kumar S/o Late Satyanarayan Prasad R/o Village - Raghopur, P.S - Minapur, District - Muzaffarpur

... ... Petitioner/s

Versus

The State of Bihar

... ... Opposite Party/s

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Appearance :
For the Petitioner/s : Mr. Arvind Kumar, Adv.
Mr. Gajender Kumar, Adv.
For the State : Mr. Ganesh Prasad Singh, APP
For the Informant : Mr. Ravi Ranjan, Adv.

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CORAM: HONOURABLE MR. JUSTICE SATYAVRAT VERMA

ORAL ORDER

3 23-03-2026 1. Heard learned counsel for the petitioners, learned A.P.P. for the State and the learned counsel appearing on behalf of the informant.

2. The petitioners apprehend their arrest in a case registered for the offences punishable under Sections 105, 3(5) of the B.N.S..

3. Learned counsel for the petitioners submits that petitioners are persons with clean antecedent and the informant alleges that land of petitioners is adjacent to his land and petitioners passed electric current through iron wire of the informant with which the informant had wired his pumpkin field, on account of which he along with both his sons got

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electric current and his elder son died.

4. Learned counsel for the petitioners submits that petitioners have been falsely implicated in the instant case by the informant. It is next submitted that it is not in dispute that land of the petitioners and the informant are adjacent to each other but then both petitioners and the informant have taken the land on lease from a Math. It is next submitted that though informant alleges that the petitioners passed electric current through iron wire of the informant with which the informant had wired his pumpkin but then the said allegation has been levelled only to ensure that petitioners are implicated in the case since their land is adjacent to the land of the informant. It is further submitted that it does not appear probable that petitioners would have passed electric current through iron wire of the informant with which the informant had wired his pumpkin. It is also submitted that the dead body of the son of the informant was found lying on the land which was taken on lease by the informant. It is further submitted that during the course of investigation, witnesses have stated that in the area there is problem of blue-bulls and they destroy agricultural field and on the date of occurrence blue-bulls had come to the village and thus were being chased, on account of which, the blue-bulls

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dashed the bamboo pole, on account of which, the electric wire snapped and fell on the land of the informant and came in contact with the iron wire which was used for wiring the pumpkin, leading to the death of the son of the informant. It is also submitted that if privilege of anticipatory bail is granted to the petitioners, the petitioners will not abscond rather will cooperate in the investigation to prove their innocence.

5. Learned A.P.P. for the State and the learned counsel appearing on behalf of the informant opposes the prayer for anticipatory bail of the petitioners but then the learned counsel appearing on behalf of the informant is not in a position to rebut the submission of the learned counsel appearing on behalf of the petitioners that during the course of investigation witnesses have stated that blue-bulls were being chased and one of the blue-bulls got dashed with a bamboo pole, leading to snapping of electric wire on account of which the same came in contact with the iron wire with which pumpkin in the field of the informant was wired by the informant, leading to the occurrence but then the learned counsel appearing on behalf of the informant also submits that even some of the witnesses have given a contrary statement during the course of investigation indicting the petitioners. It is also submitted that if privilege of anticipatory

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bail is granted to the petitioners, the petitioners may abscond.

6. After hearing the learned counsel for the parties, the petitioners above-named, in the event of their arrest or surrender within a period of six weeks from today, be released on anticipatory bail on furnishing bail bonds of Rs.10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned trial court where the case is pending/successor court in connection with Minapur P.S. Case No.286/2024, subject to the conditions as laid down under Section 482(2) of the B.N.S.S.

7. However, it is made clear that if charge sheet is submitted connecting the petitioners with the offence, in that event, the present anticipatory bail order shall come to an end.

(Satyavrat Verma, J)

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